

THE HIGH COURT OF MEGHALAYA
SHILLONG.

NOTIFICATION

No. HCM. II/306/2013/pt/

Dated, ____ May 2014

The Hon'ble High Court in exercise of the powers conferred under Section 4 (2) of the Juvenile Justice (Care and Protection of Children) Act, 2000, is pleased to appoint the Chief Judicial Magistrate of West Jaintia Hills District, Jowai, Ri-Bhoi District, Nongpoh and West Garo Hills, Tura, as Principal Judicial Magistrate, for the purpose of constituting Juvenile Justice Board in the concerned three districts.

Yours faithfully,


REGISTRAR GENERAL

Memo No. HCM. II/306/2013/pt/13/19A

Dated, 14th May 2014

Copy for information to: -

1. The Secretary to the Government of Meghalaya, Law Department, Shillong.
2. Director, Social Welfare, Government of Meghalaya for information.
3. The Private Secretaries to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
4. The Private Secretaries to Hon'ble Mr Justice T. N. K. Singh, Judge, High Court of Meghalaya, Shillong.
5. The Private Secretaries to Hon'ble Mr Justice S. R. Sen, Judge, High Court of Meghalaya, In-charge, Juvenile Justice (Care and Protection of Children) Act 2000.
6. District and Sessions Judge, East Khasi Hills District., Shillong.
7. District and Sessions Judge, West Jaintia Hills District, Jowai.
8. District and Sessions Judge, West Garo Hills, Tura.
9. District and Sessions Judge, Ri- Bhoi District, Nongpoh.
10. The Chief Judicial Magistrate, West Jaintia Hills, Jowai
11. The Chief Judicial Magistrate, Ri – Bhoi District, Nongpoh
12. The Chief Judicial Magistrate, West Garo Hills, Tura. .
13. The System Analyst, for uploading in the Official Website
14. Office file.


REGISTRAR GENERAL